

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. \*183**

**TO BE ANSWERED ON THE 20<sup>TH</sup> DECEMBER, 2022/ AGRAHAYANA 29, 1944  
(SAKA)**

**OTPs BASED CYBER FRAUDS**

**\*183. SHRI L.S. TEJASVI SURYA:  
SHRI PRATHAP SIMHA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether there is a centrally organized department to tackle cyber crimes and if so, the details thereof along with the nature of online transactions;**

**(b) the measures/steps taken by the Government to prevent OTP-based and other cyber frauds;**

**(c) the number of cyber frauds registered on the Government's Central Helpline and the number of successful preventions/actions taken on them; and**

**(d) whether the Government has provided additional funds to the States to equip their Cyber Police Stations better and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) to (d): A Statement is laid on the Table of the House.**

**STATEMENT IN REPLY TO PARTS (a) to (d) OF THE LOK SABHA STARRED QUESTION NO.\*183 TO BE ANSWERED ON 20-12-2022.**

**(a) & (b): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crimes through their Law Enforcement Agencies (LEAs). The LEAs take legal action as per the provisions of law against persons involved in cyber crime. The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for their capacity building.**

**To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:**

- i. Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre (I4C)' to deal with all types of cyber crime in the country, in a coordinated and comprehensive manner.**
- ii. The National Cyber Crime Reporting Portal ([www.cybercrime.gov.in](http://www.cybercrime.gov.in)) has been launched on 30<sup>th</sup> August 2019, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber**

**crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies (LEAs) concerned as per the provisions of the law.**

- iii. The Citizen Financial Cyber Fraud Reporting and Management System, under I4C, has been launched for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.**
- iv. The Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under the Indian Cyber Crime Coordination Centre (I4C), for capacity building of police officers/judicial officers through online course on critical aspects of cyber crime investigation, forensics, prosecution etc. along with certification. More than 27,900 Police Officers from States/UTs are registered and more than 7,300 Certificates issued through the portal.**
- v. Seven Joint Cyber Coordination Teams have been constituted under I4C by on boarding States/UTs to address the challenges of cyber crime hotspots/areas having multi jurisdictional issues to enhance the coordination framework among the LEAs of the States/UTs.**

- vi. **The Ministry of Home Affairs has provided financial assistance to the States/UTs under Cyber Crime Prevention against Women & Children (CCPWC) scheme for their capacity building such as setting up of cyber forensic-cum-training laboratories, capacity building and hiring of junior cyber consultants. Cyber forensic-cum-training laboratories have been commissioned in 30 States/UTs namely Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Kerala, Karnataka, Madhya Pradesh, Maharashtra, Mizoram, Odisha, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, Goa, Meghalaya, Nagaland, Dadra and Nagar Haveli & Daman and Diu, Punjab, Tripura, Puducherry, Chandigarh, J&K, Rajasthan, West Bengal, Delhi and Jharkhand.**
- vii. **To spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; dissemination of messages through SMS, I4C social media account i.e. Twitter handle (@ Cyberdost), Facebook (Cyber Dost I4C), Instagram (cyberdosti4c), Telegram(cyberdosti4c), Radio campaign, etc., engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, etc. The States/UTs have also been requested to carry out publicity to create mass awareness.**

**(c): Since inception of Citizen Financial Cyber Fraud Reporting and Management System, more than 6 lakh complaints have been registered till December 12, 2022, and in more than 1.11 lakh complaints, so far, financial amount of more than Rs.188 Crore have been saved.**

**(d): Ministry of Home Affairs has provided central assistance under 'Assistance to States for Modernization of Police' Scheme to the State Governments for the acquisition of latest weaponry, training gadgets, advanced communication/forensic equipment, Cyber Policing equipment etc. The State Governments formulate State Action Plans (SAPs) as per their strategic priorities and requirements including combating cyber crimes. The amounts of Central financial assistance disbursed under this scheme during the last 4 financial years is as below:**

**(Rs. in Crore)**

<b>Year</b>	<b>Allocation</b>	<b>Released</b>
<b>2018-19</b>	<b>769.00</b>	<b>768.83</b>
<b>2019-20</b>	<b>811.30</b>	<b>781.12</b>
<b>2020-21</b>	<b>770.76</b>	<b>103.25*</b>
<b>2021-22</b>	<b>620.45</b>	<b>158.56*</b>

**(\*Funds against allocations could not be released to most of the States as they had substantial unspent balances.)**

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